HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY ,THE TWENTY NINTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 477 OF 2025

Writ Appeal under clause 15 of the Letters Patent appeal preferred against the order dated 03-04-2025 in W.P No. 10072 of 2025 on the file of the High Court.

Between:

LAIQ HUSSAIN KHAN, s/o late Jaffer Hussain Khan Aged about 70 years, Occ. Business, r/o 18-2-614 Jahanuma Falaknuma Hyderabad

...APPELLANT/PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary to Government Revenue Department, Secretariat, Hyderabad
2. The Chief Commissioner of Land Administration, Nampally, Station Road, Abids, Hyderabad
3. The Project Director (Dharni), Government of Telangana Revenue Department office at C.C.L.A. Complex, Nampally Station Road Abids, Hyderabad
4. The District Collector and Magistrate, Ranga Reddy District, at Kongara Kalan, Ibrahimpatnam Ranga Reddy District
5. The Revenue Divisional Officer, Kandukur Division, at Kandukur Ranga Reddy District
6. The Tahsildar, Maheswharam Mandal, Ranga Reddy District

...RESPONDENTS

Counsel for the Appellant: SRI. K UPENDER REDDY

Counsel for the Respondents: GP FOR REVENUE

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.477 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri K. Upender Reddy, learned counsel for the appellant and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for the respondents.

2. With the consent, finally heard.

3. Learned counsel for the appellant submits that the appellant/writ petitioner prayed for withdrawal of W.P.No.10072 of 2025 so that that he can file a fresh appropriate proceedings/writ petition to assail the subsequent orders which were passed during the pendency of the said writ petition. In that event, learned Single Judge should not have deprived the appellant from filing a fresh writ petition.

4. The other side has no objection.

5. Accordingly, this Writ Appeal is **disposed of** by modifying the impugned order dated 03.04.2025 of the learned Single Judge by holding that the aforesaid writ petition is

permitted to be withdrawn with the liberty to file fresh writ petition, if occasion arises. However, the maintainability of such writ petition will be examined on its own merits in due course. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-N. SRIHARI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

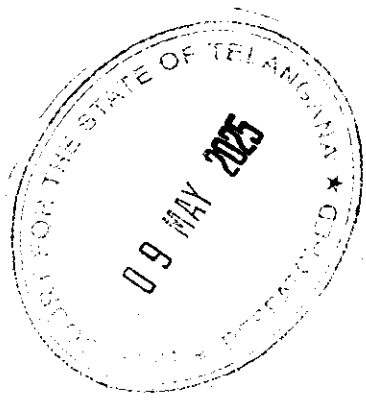
To,

1. The Principal Secretary to Government Revenue Department, Secretariat, T.S.,Hyderabad
2. The Chief Commissioner of Land Administration, Nampally, Station Road, Abids, Hyderabad
3. The Project Director (Dharni), Government of Telangana Revenue Department office at C.C.L.A. Complex, Nampally Station Road Abids, Hyderabad
4. The District Collector and Magistrate, Ranga Reddy District, at Kongara Kalan, Ibrahimpatnam Ranga Reddy District
5. The Revenue Divisional Officer, Kandukur Division, at Kandukur Ranga Reddy District
6. The Tahsildar, Maheswharam Mandal, Ranga Reddy District
7. One CC to SRI. K. UPENDER REDDY, Advocate [OPUC]
8. Two CCs to GP FOR REVENUE ,High Court for the State of Telangana at Hyderabad [OUT]
9. Two CD Copies

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HIGH COURT

DATED:29/04/2025



JUDGMENT

WA.No.477 of 2025

DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS

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09/5/2025